I am very cleur about it. But it is much holier 10 (TOSH the <u>brid.se</u> when we come to This is all that I cm say about it.

SHRI A. P CHATTERJEE (West Bengal): Hriat about the transitional allowances? ft was specifically asked whether you ai 3 giving them any transitional allowances.

SHRI BHUi'ESH GUPTA: Please do no] co into details. All that we wanted w:i* year mu>.t not negotiate witli the <u>Piiri.es</u>. They have behaved in a manner which has mnde them forfeit their right 10 negotiate.

SHRI Y. B CHAVAN: I have replied to this matter, I have already said it and I d>- not wan to add to whatever I have s i." Then a question has been raised, relevantly, whether we are taking the necessary follow-up action after the de-recognj-tiosi. I can assure this honourable House thfct the Princes have ceased to be Princes...

SHRT BHUPESH GUPTA: What about their; <rms'.'' orae of them are having with them hundred; of guns. They should all be withdrawn from them.

SHRI Y. B CHAVAN . 1 can only say thai whatevei was due to them as rulers has ceased to be as such. Whatever personal things they have, as far as their per-'onal things are concerned, [do not want to go into them. Whatever privi-, leges and othi^r things that they were entitled to as rulers, they will not be given to them. Thi- position is very clear about it. And we will certainly continue to take follow-up action in this matter. Sir, I do not think [have got anything more to cav I am ugain very thankful to the honourable Members for giving magnificent support to the decision taken, by the Go\ ci nment.

S. T,. MISHRA: We are sorry uttt'rly disappointing and incum- pc-isj.i reply. We have not expected such an incompetent reply. No point has been made clear.

[Mr. Deputy Chairman in the Chairl

MR. DEPUTY CHAIRMAN : Prof. Si'ddeshwar Trasad.

SHRI G. A. APPAN: Mr. Depm>Chairman, this morning! went to chairman and got his permission to raise an important issue. . .

MR. DEPUTY CHAIRM W: Mr. Appan, please wait for a minute. I will call you.

SUPPLEMENTARY STATEMENT ON THE FLOOD SITUATION IN THE COUNTRY

सिंचाई तथा विद्युत मंत्रालय में उपमंत्री (प्रोफेसर सिद्धेश्वर प्रसाद) : मैं देश में बाढ़ की स्थिति के संबंध में द्वितीय अनुपूरक वक्तव्य सभा पटल पर रखता ह ।

[Placed in Library. See No. LT-4163/70J.

SHRI K. S. CHAVDA (Gujarat): The honourable Minister should make a statement regarding the heavj floods in the river Narmada.

PROF. SIDDHESHYVAR PRASAD: That is there in the statement. You read the statement. Everything is there.

SHRI A. P. CHATTERJEE (West Bengal) Mr. Deputy (...

SHRI CHITTA BASU (West Bengal):

SHRI G. A. APPAN (Tamil Nadu) -Sir. I took permission of the Chairman.

MR. DEPUTY CHAIRMAN: Are you ig something about the flood

SHRI G. A. APPAN : No. of another important matter. . .

MR. DEPUTY CHAIRMAN: Then please wait a minute. At the moment we arc discussing about the flood situation in the country. I will; all you later. No, Mr. Chitta Bi

SHRI CHITTA BASU: Sir, T find the honourable Minister has laid on the Table he House a second supplementary statement on the flood situation in the country. We wanted to know something about floods by way of clarifications from the honourable Minister. I think you know that there have been serious floods in West Bengal and during the course of these floods in Calcutta and the surrounding

districts several lakhs of people have been affected and even certain vasi portions of rural Bengal have remained disconnected wilh the rest of the State for a few days. Particularly in the districts of Hooghly and Arambagh the people could not even be rescued. Even the rescue operations are not satisfactory. Equally inadc are the relief measures. I do not know whether any mention of it has been made in that statement which has been, laid on the Table of the House. I do not know whether any mention has been made about the very extraordinary nature of the floods which have inundated vast areas of West Bengal. Now I want to know from the honourable Minister whether he can assure (his House that proper arrangements will be made for rescuing the affected people and adequate relief measures will be taken. I also want to know whether he can assure the House that the question of funds would not stand in the way of taking adequate relief measures on a massive scale. These questions are very important and should be answered by the honourable Minister because he has made statement al the fag end of the session. I demand that proper clarifications should be given on my points.

SHRI G. A. APPAN • Mr. Deputy Chairman, ...

MR. DEPUTY CHAIRMAN: You wanted to speak on something else, not on floods. We are discussing about the floods at the moment. So please wait, I will call you.

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमन्, मैं बाढ़ की स्थिति के बारे में जो व्यतव्य सभा पटल पर रखा गया है मंत्री महोदय द्वारा, उसके बारे में निवेदन कर रहा हूं कि पिछले समय में मध्य प्रदेश में और नर्मदा नदी के किनारे पर ओलों से बड़ी क्षति हुई थी। उस समय भी सरकार ने मध्य प्रदेश को कोई सहायता नहीं की और अब स्विथिति यह है कि बहां पर सैंकड़ों घर वह गये हैं। यहां तक कि दिल्ली से बंबई को जाने वाला एक रेल मार्ग भी अवख्द हो क्या है और नर्मदा की बाढ़ ने हजारों घर बहा दिये हैं। लोक निराश्वित हो गये हैं। तो मैं सरकार से प्रार्थना करूंगा कि मध्य प्रदेश सरकार की आर्थिक स्थिति अच्छी न होने के कारण उस को तात्कालिक सहायता व राहत पहुंचाने के लिये यह अभी घोषणा करे।

situation

in the country

DAHYABHAI V. PATE1 SHRI (Gujarat) : Sir, there have been repeated floods in the area between the Tapli and the Narmada during the last 10 to 15 years is taking halfway and the Governmenl They haVj been doing only measures. some patch work instead of tackling the problem as it should be. The rail lines gel washed out and the road communications get washed out. This has become more or less a biennial occurrence, if not an annual occurrence. The Minister for Irrigation and Power. Dr. Rao. who is an expert has said that the Narmada scheme is the solution for this and it is the failure of the Government to bring (he Governments together and had, a solution so that satisfactory arrangemei can be made to satisfy both the Governments and this situation is averted. The waters of the Narmada "are so plentiful that they are more than enough for both these States to ensure T! disastrous floods cause so good crops. destruction to life much of and property. Broach city has suffered very There were repeated much. earthquakes and to add to the difficulties privations of the people this time there eaith-quakes together. I were floods and want to be assored that the Government will give -ail the necessary aid to these people in their distress. It is unfortunate that the situation remains like that. Bui we will not become the henchmen of the Government like Shri Karunanidhi of the Tamil Nadu Government who bargains and gels whatever he wants on the promise of his support to the Government in (he 1 ok Sabha. I hope that situation will not arise.

SHRI A. P. CHATTER) EE: I draw the attention of the Minister to the serious floods in West Bengal. As far as Calcutta is concerned, the floods there were so severe that about five lakhs of people have been affected. In some areas, the level of the water was so high that ground floors of masonry houses went under water. 30,000 people had to be rescued.

The sufferings of the poor people are boundless and several huts and baslis were swept away'by these Hoods. So far as Calcutta is concerned, it is all because of the fact tl at the drainage system bag completely f; iled. Until the drainage system is revi ed and given a new shape. the suffering of the common people of Calcutta will again and again recur if such kind of rain falls.

For some years we have been hearing of an organis tion called the CMPO. Il has spent en res of rupees on merely mapping out the streets of Calcutta. 1 do not know why the Government is allowing such ai organisation which received directives fron- abroad to function in Calcutta. In the name of mapping out the streets of Cal ulia. do you want them to spy into the i Hairs of the people of Calcutta for the purpose of carrying out their nefarious spying activities ? As far as the CMPO s concerned, it has not done anything exec: I spending a few crores of rupees. Withi lit any reference to such an organisation, will the Government take steps to see that as far as Calcutta is concerned the wc-k is taken in hand seriously and some ami tint is immediately allocated for the purpo e of rehabilitating Calcutta, improving drainage system in Calcutta and looking a er the welfare of the people of Calcutta? After all the Minister will agree with ma that even now half the foreign exchange earned by entire India is through C; leutta alone and if that is so, 1 do not know why Calcutta is being neglected in his fashion that the people are held to ra isoni even if only moderately severe rainfall is there. Secondly, also I wish to draw the hon. Minister's attention to the fact th t in today's papers we have found that certain areas, certain districts of Wesl Beng 1 are also affected seriously. Today, I find Arambagh is said to be a sheet of wate •. It is so heavily Horded there that Ar. mbagh is a sheet of water. And 1 cannot understand the DVC and the other river valley projects which Pandit Jawaharlal Ncluu 'once called the modern temples. These modern temples hive been the modern ei rse to most of the people of Bengal. E'uring the agricultural season then and then they do not get water from the river vail y projects; when the rains are very hea y, then the DVC project

says it will release water, because otherwise they cannot keep their embankments intact. They have also said that the DVC has been releasing water. I do not know, perhaps for that reason—of course, natural causes are there—perhaps also because of this that Arambagh sub-division been flooded with this water. That is also to be looked into.

Finally also, Sir, as far as the question of floods in the outlying districts of Calcutta, Arambagh, etc. are concerned, it requites to be tackled on a war footing. What steps are the Government going to take for the succour of the distressed persons, for sending relief to the persons? What are the allocations that they are thinking of? Will the hon. Minister immediately declare on the floor of this House the amount of money which they propose to send to Calcutta for the purpose of relief to Calcutta and the other outlying districts, for the purpose of relief to the distressed persons?

SHRI R. S. DOOGAR (West Bengal): Sir, 1 want to make a submission with regard to the question of floods in West Bengal. Sir, the situation there is very very serious. The flood affected areas are the districts of Hooghly. Howrah, Midnapore, Burdwan, 24-Parganas and Calcutta. The Government has not really taken up this matter seriously as yet. As Shri Chatterjee has said, the situation should be taken up nnd fought on a war footing. I do not know if the Governor has inspected rhe flooded areas.

SHRI A. P. CHATTERJEE: Not yet.

SHRI R. S. DOOGAR: He has not visited the flood-affected areas. Arambagh has been cut off from the world. Lakhs of people are marooned. It is a vast sheet of water wherever you go. Even the city of Calcutta was nothing but a deluge after the floods. The situation is very serious. Now Bengal is the Centre's baby. 1 think it is the Centre's responsibility to rise up to the occasion, to tackle the matter on a war-footing and to start immediate relief measures which have not yet been done satisfactorily.

SHRJ K S. CHAVDA: Sir, regarding the floods in Gujarat, the hon. Minister should make one more supplementary statement and he has said that it is mentioned in, the statement laid on the Table if the House. 1 do not know when. But you see. Sir, for the second time there are heavy floods in Gujarat. tven in 'ach the flood waters have moved in J several villages on the banks of the • cr Narmada have been washed away, reat damage has been done to the pci 'sal property and cattle in that area, mid request the Government to see thai mediate financial aid is given to the State of Gujarat for relief measures and i'>o hon. Minister should assure the House, it it is acting immediately.

श्री सिद्धेश्वर प्रसाद: श्रीमन्, यदि माननीय मदस्यों ने अभी मभा पटल पर देश की बाड़ की स्थिति पर जो विवरण रखा गया है उसको पढ़ा होता तो जो अनेक प्रश्न उठाये गये हैं....

श्री सुन्दर सिंह भंडारी: विवरण तो अभी रखते हैं देखते कैंसे ।

प्रोफेसर सिद्धेश्वर प्रसाव : सुबह से यहां है, फिर भी आप देख सकते थे, आपने देखा नहीं ।

श्री सुन्दर सिहं भंडारी : आप बता देते कि इसमें क्या-क्या है ।

प्रोफेसर सिद्धेश्वर प्रसाद : ' अगर उसको माननीय सदस्यों ने देखा होता तो बहुत से प्रश्न अभी जो उठाये गये उनको उठाये जाने की जरूरत नहीं थी।

जहां तक पश्चिमी वंगाल का सवाल है, यह ठीक है कि पिछले चार-पाच दिनों में कलकत्ता मे भारी वर्षा होने के कारण काफी पानी का जमाव हो गया है और वहां पानी की निकासी के लिये हर प्रकार से प्रयत्न किया जा रहा है। राहत के सबध में हमने पश्चिम बगाल की सरकार से सम्पर्क स्थापित किया है और जो लोक बाढ़ग्रस्त क्षेत्रों में है, उससे काफी प्रभावित है, उनको हर प्रकार की राहत पहुंचाने का प्रयत्न किया जा रहा है।

मानसीय श्री अरूण प्रकाश चटर्जी ने यह कहा कि डी० बी० मी० के चलते वहां पानी का जमाव हो जाता है तो इस संबन्ध में जो डी० बी० सी० के अधिकारी हैं और जो पश्चिम बगाल सरकार के अधिकारी हैं उनमें सम्पर्क स्थापित किया गया है

और मुझे यह बताया गया कि हां, डी० वी० सी० के चलते इस सभय कलकत्ता में जो पानी जमा हुआ है उसका कोई संबन्ध नहीं हैं!

RI A. P. CHATTERJEE: What about the Hooghly floods and Arambagh?

SHRI CHITTA BASU: From Panighet there has been a release of 70,000 cusecs of water and that has been the cause.

श्री सिद्धेश्वर प्रसाद : इट ईज आल इ्यू ट्रेन्स । फिर भी इस मबंध में माननीय सदस्यों ने जो मुझाव दिये हैं में पश्चिम बंगाल के विशेषज्ञों के सामने उनको भेजूगा और इस संबंध में शीघ्र से शीघ्र कार्यवाही करने की कोशिश की जायेगी।

श्री आरः एसः दुगडः गवर्नर साह्व को बोलिये अरा फलड एफेवटेड एरियाज को देखने जाये।

श्री सिद्धेश्वर प्रसाद : यह जो आपका सुझाव है यह भी उनके सामने जायेगा ।

जहांतक नर्भदाकी बाढ़ का संबन्ध है अर्भा होणगांबाद के इलाके में नर्मदा की बाढ़ से काफी नुकसान पहुंचा था और वहां की स्थिति बड़ी गंभीर हो गई थी। इसलिये हमने केन्द्रीय सरकार के एक विशेषज्ञ को वहां भेजा था। वह कल लाँट कर आये है वहां से स्थिति को देखकर और वहां विशेषज्ञों ने जो सुझाव दिये है उनके मुताबिक आवश्यक कार्यवाही की जा रही है । इसके साथ ही वहा पर आवश्यक राहत कार्य करने के लिये और बचाव कार्य के लिए फौज का इतजाम किया जा रहा है। नर्मदा और ताप्ती की बाढ़ के कारण ग्जरात में जो नुकसान हो रहा है, वहां भी राहत कार्य तेजी से चल रहा है और वह भी राहत पहुंचाने तथा अन्य सहायता कार्य के लिये फीज बुला ली गई है।

SHRI K. S. :HAVDA: Will the Government give f lancial aid for immediate elief?

श्री सिद्धेश्वर असाद : अभी हमने कोशिश की थी मध्य प्रदेश के मुख्य मंत्री से बात चीत करने की, तो मालूम हुआ वह बाढ़ग्रस्त क्षेत्र में गये हुए हैं। जब हमने कोशिश की कि गुजरात के मुख्य मंत्री से सम्पर्क स्थापित किया जाये तो मुझे पता लगा वह बम्बई गये हैं। मैने उन्हें सूचना दे दी है कि इस संबंध में वह हमें आवश्यक जानकारी दे दें। तो पश्चिम बंगाल, गुजरात या मध्य प्रदेश या देश के दूसरे किसी भाग में बाढ़ग्रस्त क्षेत्रों के लिये जो भी राहतकार्य और सहायता कार्य की आवश्यकता होगी और राज्य सरकारें इस संबंध में जो सूचना देंगी उस पर ध्यानपुर्वक विचार करेंगे।

SHRI A. P. CHATTERJEE: Whal ibont funds for West Bengal?

SHRI MAN SINGH VERMA (Uttai Pradesh) : On a point of order.

SHRI BHUPI ->H GUPTA: For everything there is a point of order.

SHRI G. A. APPAN: I have been standing up. The Scheduled Castes Committee reports for the last three years have ni t been discussed. The Elayaperumal C ttnmitlee report also has not been discuss id. ft is not an ordinary report. It is a reporl submitted by the constitutional authority and the President has to see that these reports are placed before the two Houses of Parliament. In this case it is pity that these reports have not been placed before the Parliament for a Ion-time or discussed. If the reports are not discussed, I do not know why the poor man's money in aores and cror s should be spent every year. Why hav; this farce of having a Commissioner, t c. Why not extend the session to discy- this? At least I want an assurance from the Leader of the House that the first item on the agenda for the next Session would be the discussion on the Scheduled Castes Commissioner's rep. Ht and no other item L4IRS/70—5

should be taken, however important it may be. Let us not be hypocritical by saying that we care for the Scheduled Castes. Let them also be honest and be true to what they profess. Thousands ofpeople) are being killed. Everywhere there is injustice.

श्री मान सिंह वर्मा: उपसभापित महोदय, मैं आपसे केवल यह पूछना चाहता हूं कि आप जो यह लैन्ड ग्रैंव के ऊपर अल्पकालिक चर्चा लेने वाले हैं, उससे पहले यहां पर बहस में अनुस्चित जातियों के आयुक्त की रिपोर्ट पर विचार करना चाहिये था। मैं यह जानना चाहता हूं कि उसको न लेकर इसको क्यों लिया जा रहा है? यदि आप यह कहेंगे उसके लिये टाईम फिक्स था, तो वह तो समाप्त हो गया है। उसका कोई कंसिडरेशन नहीं हो गया ...

SHRI BHUPESH GUPTA: This is the disturbance. I rise on a point of order because the time is being wasted.

MR. DEPUTY CHAIRMAN: If you want to raise a point of order, you a chance to other points or order also.

श्री मान सिंह बर्मा: मैं समझता हूं कि यह एक नेशनल प्रावलम है वह ज्यादा महत्वपूर्ण है और उसका लिया जाना ज्यादा जरूरी था। उस पर विचार करना बहुत ज्यादा महत्वपूर्ण था और इसलिये मैं आप से यह जानना चाहता हूं कि कब तक हाउस बैठेगा। जितना भी समय आप दे रहे हैं उस समय में इस रिपोर्ट पर विचार करना ज्यादा आवश्यक था बजाय इसके कि जो अल्पकालिक चर्चा का विषय ले रहे हैं। मेरा निवेदन है कि पहले शिड्यूल्ड-कास्ट के विषय को लिया जाय और उसके वाद इसरे विषय को लिया जाय।

MR. DEPUTY CHAIRMAN : All right. Mr. Bhupesh Gupta, do you want to raise any point of order 7

SHRI BHUPESH GUPTA: The Chairman was good enough to agree t<» the suggestion of the House when I, under the rule, was entitled to start at half past three. Then you said 'four'. Then I said 'all right'. Then you said 'half past four'. Now it is half past five, and even

[Shri Bhupesh Gupta]

Statement on

now points of order arc raised. The Chairman's direction was that it could be even at half past four. Now it is half past five. So we have been very generous. So let me proceed with my motion. As far as the Government is concerned, I am not concerned with them here. This is deferred business.

श्री शयाम लाल यादव (उत्तर प्रदेश) : श्रीमन, में एक बात बोलना चाहता हं और कृपा करके सन लीजिये। मेरा निवेदन है कि जिस तरह से एजेंन्डे में ये आइटम पेश किये गये हैं उसके मताबिक आपको विचार करना चाहिये । एजेन्डे में पहला आइटम जो है पहले उसका लिया जाना चाहिये और उसके बाद दूसरे आइटम को लिया जाना चाहिये।

SHRI BHUPESH GUPTA: No, my thing should come. Tliis is tho rule of the House.

(Interruptions)

MR DEPUTY CHAIRMAN: Ordei, order.

श्री कल्याण चन्द (उत्तर प्रदेश) : मेरा आप से यह निवेदन है कि परिगणित जाति के संबंध में बहत से लोक बोलना चाहते हैं। इसमें अभी पूरी तरह से बहस नहीं हुई है और अगर माननीय सदस्य अगले सदन के लिये इस चीज को ले जाना चाहते हैं तो उसको अगले सन्न के लिये कर दिया जाय।

SHRI BHUPESH GUPTA: Give your ruling, Mr. Deputy Chairman. Otherwise we u° home.

संसद-कार्य विभाग में राज्यमंत्री (श्री ओम मेहता): बिजनेस एडवाइजरी कमेटी

SHRI BHUPESH GUPTA: How many speakers from one party can rise on points of order, I should like to know.

SHRI K. S. CHAVDA: At any lime points of order can be raised.

SHRI BHUPESH GUPTA: Even where there is no point of order? (.Interruptions) It seems the House will never take up my business. AU right, you can put up any speaker. What is your ruling, Mr. Deputy Chairman?

flood situation

in the country

MR. DEPUTY CHAIRMAN: He speaking now. Please have some patience.

श्रीना० कु० शैजवलकर (मध्य प्रदेश): मेरा निवेदन यह है कि साढ़े तीन बजे से अल्प-कालिक चर्चा होने को थी लेकिन वह निर्धारित समय में नहीं हो सकी । इस बहस का समय साढे चार बजे फिर रखा गया और उस निर्धारित समय पर भी वह चर्चा नहीं हो सकी । उसके बाद पांच बजे रखा गया और अब साढे पांच बजने को आ रहे हैं और मैं नहीं समझता कि इसके बारे में चर्चा पहले कैसे शरू हो सकती है जब कि एजेन्डे में परिगणित जाति के संबंध में बहस होने को है । इसके संबंध में यह निवेदन करना चाहता हं कि इसके लिये दो ही तरीके हैं। एक तो यह है कि आपने जो फिक्स्ड टाइम इसके लिये रखा था उस समय इस चीज को लिया जाता। अगर फिक्स्ड टाइम में नहीं ले सके तो दूसरा तरीका यह है कि जो आपने कार्यक्रम दिया है उसके मताबिक चला जाना चाहिये। आप यह बात नहीं कर सकते कि जिस चीज के लिये फिक्स्ड टाइम निर्धारित किया गया है उसको कभी आप साढ़े तीन बजे करदें, कभी साढे चार बजे कर दें और जब इच्छाहोतवले लें।

में आपको यह बात बतलाना चाहता ह कि मैं यह नहीं चाहता कि श्री भूपेश गुप्त जो डिस्कशन करना चाहते हैं वह न हो । अगर वह डिसकशन ओपन करना चाहते ह तो खुणी के साथ कर सकते हैं मगर यह तब ही हो सकता है। जब कि कार्यक्रम में जो शिडयुल्ड कास्ट के संबंध में बहस है वह सम्पूर्ण हो जाय । इस चीज के लिये चाहे सदन कल बैठे, दो दिन और बैठे इसमें मुझे कोई आपत्ति नहीं है। इस बात पर 133

आप निर्णंय कर सकते हैं। मुझे तो आपत्ति केवल इस बात पर है कि जो आईर पेपरव पर कार्यक्रम दिया गया है उसके मुताबिक कार्य होना चाहिये। आईर पेपर में पहले शिड्यूल्ड कास्ट के संबंध में बहस का विषय है इसलिये पहले उसको लिया जाना चाहिये और उसके बाद इस विषय को लिया जाना चाहिये।

SHRI A. P CHATTERJEE: Can we not open the discussion on 'Scheduled Castes' and li ereafter also open the discussion on th struggle in different parts of the country for land to the tillers and for radical Ian I reforms?

SHRI OM VfEHTA: Not the discn\$-sion on the Reports relating to Scheduled Castes and Sc leduled Tribes now, because it was decided that the Reports would be taken up at he beginning of the next Season, eren m the first day of the Session. That si ggestion was made nnd we all agreed.

[Interruptions)

 $\mbox{MR. DEPL}$ ["Y CHAIRMAN : Order, order, please.

SHRI K. S CHAVDA: The House is (he master, no the Business Advisory Committee.

SHRI LOKANATH MISRA (Oiissa): May f have wo minutes' time?

SHRI BHI PESH GUPTA: Irrespective of wha happened and what the Chairman sail when he was in the Chair, you know the position, Sir, since you took over the Charfrom him. I am surprised the Chair doe . not go by the rule. Whatever the bush tea, when you fix a time for a particular idion, as was fixed indeed today for ni> motion—it was to come at 3.30 P.M.—v >u should go by the time fixed for a b tsiness. Well, Sir, it should have come at 3.30 P.M. Then the Chairman said, "W II. I shall take it up at four." Then, he saw half past four. Tt went on like that. 'I letefore, we have been accommodating /ou to the maximum possible extent. I an all in favour of discussing

the other thing. It may be taken up tomorrow. I am ready for tomorrow.

flood situation

in the country

SHRI LOKANATH MISRA: We decided in the meeting of the Business Advisory Committee that we must discuss the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes at least for a day to give satisfaction to us. Under some pretext or other it has now been pushed out. The other day we discussed it only for half an hour or so. Now, we do not have time. because other items were equally pressing, but there must be some sort of assurance from the Government that the first item in the next Session will be the discussion of the Reports on the Scheduled Crstes and Scheduled Tribes. The Government has failed this time. I want an assurance from the Government that next time at least they will not fail and that the first item in the next Session will be this.

SHRI OM MEHTA: I assure the House that in the next Session on the very first day we will take up the discussion on the Scheduled Castes and Scheduled Tribes.

SHRI K. S. CHAVDA: Provide sufficient time.

SHRI OM MEHTA: We will provide sufficient time.

(Interruptions)

MR. DEPUTY CHAIRMAN; Order please. Now, there have been suggestions that we should initiate discussion on the Scheduled Castes and Scheduled Tribes Committee's Report and some hon. Members have suggested that priority should be civen to this discussion immediately in the next Session and that too on the first day of the next Session and that sufficient time should be allowed for a discussion of this important matter. As it is the general consensus, should I take it that it is the pleasure of the House to postpone the discussion on this important Report till the next session? We can discuss the Report on the very first day of the next Session. Is it the pleasure of the House to postpone discussion of this particular subject till the first day of the next session?

HON. MEMBERS: Yes, Yes.